

HIGH COURT OF MADRAS - MADURAI BENCH

SITTING ARRANGEMENT - From 01.02.2016

	HON'BLE JUDGES	SUBJECT
1	S.Manikumar, J and C.T.Selvam, J	Admissions in WA, CMA and Appeal Suits Admission and Final hearing in WP, STA, Tax Matters, Cont.Petition, Cont.Appeal, Unauthorised Construction & Encroachment matters, DRT & DRAT Matters and WP (Caste/Community Certificates) WA, CMA and AS (from the year 2011) - All Stages
2	A.Selvam, J and G.Chockalingam, J	Admission and Final hearing in HCP and Crl.Appeals WA, CMA and AS - (upto the year 2010) - All Stages
2a	A.Selvam, J	After Division Bench work - Writ Petitions - (Preferably Old Matters)
2b	G.Chockalingam, J	After Division Bench work - Civil Revision Petitions - (Preferably Old Matters)
3	B.Rajendran, J	Writ Petition Admission - Gen.Misc., EB, Land Acq, Local Authority, Tax (Income Tax, Sales Tax & all other Tax matters), Cinema & Co-op Adjourned Admission, Notice of Motion and Final hearing stage cases in the above categories
4	P.N.Prakash, J	CrI.OP - Bail & Anticipatory Bail CrI.OP (u/s.482 of Cr.P.C) and WP (Cr.P.C) - Admission & Final hearing
5	Pushpa Sathyanarayana, J	Writ Petition Admission - MV, MV Tax, Edn, M & M, Industries, Labour, Service, APM, ULC, Prohibition & Excise, Forest, LR, LT, C & CE Adjourned Admisison, Notice of Motion and Final hearing stage cases in the above categories Company Appeals - Admission and Final hearing
6	R.Mahadevan, J	Misc. Petitions in AS and AS Final hearing Second Appeals - Admission & Final hearing
7	V.S.Ravi, J	CrI.Appeal & CrI.Revision - Admission & Final hearing Admission & Final hearing in CBI & Prevention of Corruption Act Cases (CrI.A, CrI.RC, CrI.OP (u/s.482 of Cr.P.C) & WP (Cr.P.C))
8	V.M.Velumani, J	CRP, CMA, CMSA and Tr.CMP - Admission & Final hearing

Note:

- Oldest cases in the respective categories shall be listed chronologically every Wednesday apart from listing fresh admission cases and extension of stay cases
- Cases relating to Senior Citizens, Crime against Women, Person with Disability, Children, Juvenile and Prevention of Corruption Act Cases shall be taken up on priority basis
- Cases in which proceedings before the Lower Courts have been stayed and Cases Remanded from the Hon'ble Supreme Court shall be given preference.

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//